

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3861
ANSWERED ON:08.08.2002
DIRECTIVES FOR ACCOUNTAL OF APPLICATION FEE
MANIBHAI RAMJIBHAI CHAUDHARY

Will the Minister of RAILWAYS be pleased to state:

e:

- (a) the number of cases pertaining to Disciplinary Appeal Rules/Appeals and Court cases are pending is Security Directorate of Railway Board for disposal;
- (b) the number of DAR cases which have been dealt during the last six months were disposed off without considering the instructions/rules and facts resulting in discontent in the force at the lower level; and
- (c) the time the administration will take to dispose of the DAR cases and rejoinder in court cases?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BANDARU DATTATRAYA)

- (a) 20 DAR and 3 Court cases are pending.
- (b) None.
- (c) Administration forthwith proceeds to decide the DAR cases and files rejoinders in Courts, after getting the required information and completing the formalities. Hence, no time limit can be given/suggested.